

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH:  
NEW DELHI**

O.A. No.4428/2018

This the 4<sup>th</sup> day of December, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Balbir Chand, Age 54,  
Postal Assistant, Group 'C',  
S/o Sh. Kehar Singh,  
H.No. 17 C, 2<sup>nd</sup> Floor,  
JU Block, Janta Flats,  
Uttri Pitampura, Delhi-110034

- Applicant

(By Advocate: Mr. Jawahar Narang)

VERSUS

1. Union of India through  
the Secretary Post,  
Dak Bhawan,  
Sansad Marg, New Delhi
  
2. The Postmaster General,  
Delhi Circle,  
Meghdoot Bhawan, New Delhi
  
3. The Director of Accounts (Postal)  
Civil Lines, Delhi
  
4. The Section Officer (Pension)  
Dak Bhawan, Parliament Street,  
New Delhi

- Respondents

(By Advocate : Mr. Manish Kumar)

**O R D E R (Oral)**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- “a) Direct the Respondent No.4 to decide the appeal of the applicant addressed to His Excellency which was forwarded by the Assistant Director (PC) office of the Chief Post Master, Delhi Circle, New Delhi to the Section Officer (Pension), Dak Bhawan, New Delhi vide his letter No.A&P/Misc-Repn-35/2w015 dated 28.05.2015.
- b) pass such further order or orders as it may deem fit and facts and circumstances of the case.”

2. Mr. Manish Kumar, learned counsel, appears on advance notice for the respondents.

3. When the matter is taken up for admission, it is noticed that the applicant has himself stated that he has filed his appeal against the impugned order and the said appeal is pending before the respondents. Hence, as per the provisions of Section 19 of the AT Act, 1985, there is no ground to admit this OA.

4. However, in view of the fact that the appeal is pending as shown in Annexure A/2, the respondents are directed to decide the same expeditiously within a period of 90 days from the date of receipt of a certified copy of this order.

5. With the above directions, the OA stands disposed of, at the admission stage itself, without going into the merits of the case. No costs.

**(Nita Chowdhury)**  
**Member (A)**

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